



KARNATAKA LEGISLATIVE ASSEMBLY

FIFTEENTH LEGISLATIVE ASSEMBLY

TENTH SESSION

**THE KARNATAKA KHADI AND VILLAGE INDUSTRIES
(AMENDMENT) BILL, 2021**

(LA Bill No. 30 of 2021)

A Bill further to amend the Karnataka Khadi and Village Industries Act, 1956.

Whereas it is expedient further to amend the Karnataka Khadi and Village Industries Act, 1956 (Karnataka Act 7 of 1957) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy second year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Khadi and Village Industries (Amendment) Act, 2021.

(2) It shall come into force at once.

2. Amendment of section 4.- In the Karnataka Khadi and Village Industries Act, 1956 (Karnataka Act 7 of 1957) in section 4, in sub-section (1), in clause (a), for sub-clause (i), the following shall be substituted, namely:-

“(i) twelve non-official members, three persons from each revenue region, but not more than one from the same district, having atleast ten years of experience in the field of research or manufacture and training in the khadi sector and having working experience in a similar organisation or society, nominated by the State Government.”

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Khadi and Village Industries Act, 1956 (Karnataka Act 7 of 1957) to reduce the number of non-official Members of the Board of Directors, from one person from each district of the state to twelve non-official members, three persons from each revenue region, but not more than one from the same district, so as to reduce the financial burden and to carry out efficient and subject based discussions in the meetings.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

N. NAGARAJU (M.T.B)

Minister for Municipal Administration,
Small Scale Industries,
Public sector Industries

M.K. VISHALAKSHI

Secretary (I/c)
Karnataka Legislative Assembly

ANNEXURE

THE KARNATAKA KHADI AND VILLAGE INDUSTRIES ACT, 1956

(KARNATAKA ACT NO. 7 OF 1957)

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4. Constitution of the Board.- (1) (a) The Board shall consist of the following members, namely:—

(i) one person from each district of the State, appointed by the State Government;

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